MR. CHAIRMAN: No. I am not al-

Mrs. Dandavate.

lowing anybody.

SHRI JYOTIRMOY BOSU: On a point of order.

MR. CHAIRMAN: No; Mrs. Dandavate.

(ii) REPORTED RAPE OF A SWEEPER'S DAUGHTER AT CHANDIGARH

DANDA-SHRIMATI PRAMILA VATE (Bombay-North-Central): The Indian Express (Delhi Edition) dated 11th June. 1980 carried a gruesome report that on the 2nd of June, 1980 a thirteen-year old sweeper's daughwhile sweeping the ter Miss Bholi residential areas of sector 11 Chandigarh was kidnapped by three persons and was repeatedly raped in a nearby jungle and other places. The culorits have still not been located though the raped girl has stated that she would be able to identify rapists. Since such ugly cases rapes are taking place for quite often, I request the hon. Home Minister to make a statement on this matter.

MR. CHAIRMAN: Do you want to say anything Mr. Home Minister?

THE MINISTER OF HOME AFF-AIRS (SHRI ZAIL SINGH): Not today.

MR. CHAIRMAN: I would request you to take note of it.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): It is a usual thing for the Minister concerned to take note of a statement under Rule 377.

MR. CHAIRMAN: Chandigarh is a centrally-administered area and it is a case of rape on a thirteen-year old girl. I think, the Home Minister should find out the facts and let the House know about it.

(iii) REPORTED REFUSAL BY FOOD COR-PORATION OF INDIA TO WEIGH THE BAGS OF SUGAR, RICE AND WHEAT, ETC. SUPPLIED TO DEALERS

SHRI CHINTAMANI JENA (Balasore): Mr. Chairman, Sir, the Food Corporation of India while distributing the essential commodities to the dealers is not allowing the commodities to be weighed with the plea that there is no such rule to weigh the commodities, the result of which was that the essential commodities like sugar, wheat, rice etc. supplied by the Food Corporation of India were found 5 to 20 kgs. short in each bag which is nothing but causing less to the poor consumers since the commodities are distributed according to the quantity found or the rate is increased while selling to the consumers. Discussed in the State and district level Advisory Committee in the State of Orissa since long the Food Corporation of India are sleeping over the matter and no remedy has been found. On the other hand, the dealers asked to pay Rs. 2/- to Rs. 5/bag otherwise they would be refused the supply of commodities. causing heavy loss and untold harassment to the dealers which is indirectly passed on to the poor consumers.

(:v) Laying of report of Inquiry into alleged Police Lathi charge on the procession of the blind in Delhi, on the Table of the House

SHRI ATAL BIHARI VAJPAYEE (New Delhi): In the last session of Lok Sabha, the Government had announced in Parliament its decision to institute an enquiry into the alleged police lathi charge on the procession of the blind organised on the occasion of the International Day of the handicapped in Delhi.

According to the press reports, the enquiry has been completed and its report has been submitted to the Government.